

**GOVERNMENT OF INDIA  
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

**UNSTARRED QUESTION NO.3639  
TO BE ANSWERED ON 17.12.2024**

**JAT RESERVATION**

†3639. SMT. SANJNA JATAV:

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) whether the Government is aware of the fact that Jats of Haryana, Uttar Pradesh and Rajasthan have reservation in the list of Central OBC category;
- (b) if so, whether the Jats of Dholpur of Bharatpur Parliamentary Constituency also have reservation in the list of Central OBC category;
- (c) if so, the details thereof and if not, the reasons therefor;
- (d) whether the Government has any proposal to include the Jats of Dholpur district in Rajasthan in the Central OBC list; and
- (e) if so, the time by which Jats of Dholpur in Bharatpur Parliamentary Constituency is likely to include in the Central OBC list?

**ANSWER**

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT**

**(SHRI B.L.VERMA)**

(a) to (c): The Supreme Court in its order dated 17.03.2015 quashed and set aside the Notification No. 20012/129/2009-BC-II dated 4.3.2014, whereby Jats in nine States were included in the Central List of OBCs of Bihar, Gujarat, Haryana, Himachal Pradesh, Madhya Pradesh, NCT of Delhi, Rajasthan (Bharatpur & Dholpur Distict), Uttar Pradesh and Uttarakhand.

(d) & (e): The Parliament may by law include or exclude Castes/Communities from the Central List of socially and educationally backward classes. Inclusion of castes and communities in the Central List of OBCs is an ongoing exercise depending upon receipt of complete proposal including ethnographic report etc. from the concerned State/UT, justifying social and educational backwardness of the respective castes/communities detailing the outcome of the public hearing thereof.

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